## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER

× ×

**PETITION NUMBER** 

: TCP/140/ (IB)/2017

NAME OF THE PETITIONER(S)

: LAFARGE INDIA PVT LTD

NAME OF THE RESPONDENT(S)

: KARISMAA FOUNDATION PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

2) VAIBHAV

R VENKATESH

Counsel for

Respondent

Voith 28/7/17

Suren Thar

counsel for petitioner

28/1/17.

## **ORDER**

Mr. Surendar, Proxy representing Counsel for Petitioner present. Mr. Vaibhav, Counsel for Respondent present and submitted that he has not received the copy of affidavit and bank certificate under section 9(3)(b)and(c) of I&B Code, 2016 from the Petitioner. Counsel for Petitioner is directed to submit the copies of the same to the Counsel for Respondent if filed as per Notification of MCA dated 29.06.2017. Put up on 31.07.2017 at 10.30 A.M.

(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)